

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 110

IA(LB.C)/924(CH)2024

And

CP(IB) No. 256/Chd/Hry/2022

IN THE MATTER OF:
SGY Properties Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Vatika Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 15.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 14.05.2024.

Sd/-

Court Officer